

RJIL/TRAI/2023-24/020

17<sup>th</sup> April 2023

To,

**Sh. Tejpal Singh,**

**Advisor (QoS-I)**

**Telecom Regulatory Authority of India**

Mahanagar Doorsanchar Bhawan

Jawaharlal Nehru Marg, New Delhi - 110002

**Subject: RJIL's Comments on TRAI's "Draft Telecom Regulatory Authority of India Repealing Regulations, 2023."**

Dear Sir,

With reference to TRAI's Draft Telecom Regulatory Authority of India Repealing Regulations, 2023, it is submitted that Reliance Jio Infocomm Limited (RJIL) agree with the Authority's analysis that the dial up services have been replaced with ubiquitous availability of high-speed wireless and wireline broadband services, and the dial up service has lost its relevance.

Furthermore, as there are no subscribers under this service for a while, the QoS Regulation for such a service is no longer relevant. RJIL also agree with the Authority that the leased line services are governed by service level agreement between two contracting parties and there is no need to prescribe Quality of service under this arrangement anymore. Consequently, the Regulation on Quality of Service of Dial-up and Leased line internet access service, 2001, is no more relevant and should be repealed, as proposed under draft regulation.

Thanking you,

Yours Sincerely,

For **Reliance Jio Infocomm Limited**

**Kapoor Singh Guliani**

Authorized Signatory